## National Company Law Tribunal Allahabad Bench

CP NO. \$ /2016

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017

NAME OF THE COMPANY: Vishwakarma Tirsye Put Wed V/s Vishwakarma
SECTION OF THE COMPANIES ACT: U/S 391/394 of the Companies Act of 1956

SI. NO.

Name

Designation

Representation

Signature

Shri Kashib Zaidi, Advocate for the petitioner company. Shri M.K.Bagri, OL for the Central Govt. He submits that matter can be heard and decided on the basis of the reply cum report of the Official Liquidator, Uttrakhand, which is placed on record in this Tribunal on 12th September, 2017. The learned Counsel for the petitioner express nothing adverse against such report. Hence, report may be acted upon. Hence, the case is fixed for the argument in respect of the present scheme.

The matter be listed on 27<sup>th</sup> October, 2017.

Dated:06.10.2017

Shri H.P. Chaturvedi, Member (Judiciai)

Typed by P.K.Jyoti